

(2021) 02 SHI CK 0262
In the High Court Of Himachal Pradesh
Case No : Civil Writ Petition No. 4458 Of 2020

Roshan Lal

APPELLANT

Vs

Himachal Pradesh Tourism Development Corporation Ltd. And
Another

RESPONDENT

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 SHI CK 0262

Hon'ble Judges : Tarlok Singh Chauhan, J;Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Om Parkash Goel, Naresh Kaul

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. The petitioner, who was working with the respondent's Corporation as Commi'sioner and retired as such on 28.02.2019, has come up before this Court

seeking release of balance amount of gratuity and interest on the delayed payment of gratuity and leave encashment.

2. Notice. Mr. Naresh Kaul, Advocate appears and waives service of notice on behalf of the respondents.

3. In view of the nature of the order we propose to pass, no response is required from the respondents.

4. Given the prayers in the petition, let the respondents release the retiral benefits i.e. balance amount of gratuity Rs.4,02,058/- alongwith statutory

interest on the entire amount of gratuity and leave encashment from due date i.e. 01.03.2019 till the date of its realisation on account of delayed

payments. There shall also be a direction to the respondent's Corporation to file

compliance report within three months from today.

5. In view of the above, the instant petition is disposed of with the aforesaid directions. The petitioner shall be at liberty to approach this Court again in case he still feels aggrieved and dissatisfied.

6. For compliance, to come up on 24.05.2021.